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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P 17-A/2016 with T.P. No. 17/111/NCLT/AHM/2016
C.A. No. 117 of 2014 with C.P. No. 39/111/CLB/MB/2011**

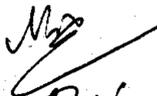
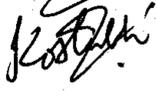
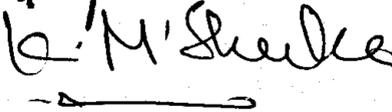
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

Name of the Company: Hari Mohan Gupta & Ors.
V/s.
Jagran Publication Pvt. Ltd. & Ors

Section of the Companies Act: Section 111 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. DHRUV DEWAN	Advocate	Respondents 2 & 3	
2.	MR. NIRAG PATHAK	Advocate	"	
3.	MR. KOSTUBH DEVNANI	Advocate	"	
4.	MS. GRISHMA AHUJA	ADVOCATE	"	
5.	Krishna Mohan Gupta Petitioner	Advocate	Petitioner	

ORDER

Learned Advocate Mr. Krishna Mohan Gupta present for Petitioners. Learned Advocate Mr. Dhruv Dewan with Learned Advocate Nirag Pathak with Learned Advocate Mr. Kostubh Devnani with Learned Advocate Ms. Grishma Ahuja present for Respondents no. 2 and 3.

Hon'ble High Court of Madhya Pradesh Jabalpur Bench in MOCOMA 1/2014 granted a stay of further proceedings.

Hence, list the matter on 18.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 17th day of April, 2017.